

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. †2645  
ANSWERED ON 16<sup>TH</sup> MARCH, 2023**

**FORMATION OF A COMMITTEE**

**2645. SHRIMATI RANJANBEN DHANANJAY BHATT:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether the Government proposes to form a committee to examine the alleged irregularities in road construction in the country;**
- (b) if so, the details thereof along with the steps taken in this regard; and**
- (c) if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (c) The Ministry is primarily responsible for development and maintenance of National Highways (NHs).**

**Addressal of Complaints regarding alleged irregularities of Construction Work on NHs and corrective measures taken thereof is a continuous process. All NHs are constructed as per quality standards specified in the Ministry and Indian Roads Congress (IRC) specifications. This is ensured by appointment of consultants as Authority's Engineer/ Independent Engineer for day-to-day supervision for implementation of quality assurance/control as specified in contract/ concession agreement. Officials of National Highways Authority of India (NHAI), National Highways & Infrastructure Development Corporation Limited(NHIDCL), Border**

**Roads Organisation(BRO), Public Works Departments/ Road Construction Departments/ Corporations of State Governments/ Union Territories also undertake inspections time-to-time. The inspection of NHs works are also carried out in a case-to-case basis from time to time through independent external monitors/ experts. The sub- standard works found, if any, are got rectified and re-laid as per specifications. In case of any defaults, actions against defaulting agencies are taken as per the provisions of agreements.**

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